

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.209 – IA/753(AHM)2023
ITEM No.210 – IA 128 of 2019
ITEM No.211 – IA 331 of 2020
ITEM No.212 – IA/824(AHM)2022
in
CP(IB) 46 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Sika Scchweiz Ag-Aliva Equipemement
V/s
Mekaster Engineering Ltd

.....Applicant

.....Respondent

Order delivered on: 30/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Vishal Dave, a.w Mr. Nipun Singhvi Adv., Mr. Mayur Jugtawat, Adv. & Mr. Rahul Bhavsar, Adv. Mr. Percy Kavina, Sr. Adv. a.w Mr. Vishal Dave IA 331
For the Respondent	: Ms. Minoo Shah, Adv. for applicant In IA 824 of 2022 & Respondent in IA 331/20 Mr. Ravi Karnavat, Adv. for respondent Vinay Bairagra for Respondent No.1 & 5 in IA 128/19
For ED	: Mr. Bhagyodaya Mishra, Adv. in IA 331 of 2020
For EPFO	: Ms. Parinda Davawala, Adv. in IA 753/2023 Mr. Naveen Kumar, Advocate for R-12 in IA 128/2019 Mr. Ajit Kumar Adv R-6, ,9,16 in IA 128 of 2019

ORDER

IA/753(AHM)2023

Head Ld. Counsels for both sides.

Both sides are directed to file written submissions within one-week.

List for filing written submissions on 18.06.2024.

IA 128 of 2019, & IA/824(AHM)2022

List for further consideration on 18.06.2024.

IA 331 of 2020

Ld. Counsel for ED seeks adjournment. ED is directed to file reply in the matter.

List for further consideration on 18.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE
MEMBER (JUDICIAL)**